

305/IV, vide Public Notice No. 4-ITC (PN)/58, dated the 7th January, 1958. [See Appendix IV, annexure No. 59]. During the licensing period April-September, 1958, this provision was equal to 50% of the face value of the quota licences, vide Public Notice No. 32-ITC(PN)/58, dated the 6th May, 1958. [See Appendix IV, annexure No. 59]. The provision has been withdrawn since October, 1958—March, 1959 licensing period.

It may be mentioned here that duplicate licences are issued in *bona-fide* cases where the original licence is lost or misplaced, in terms of paras. 1-3 of Chapter IV of the Hand Book of Rules and Procedures.

(b) Detailed particulars of such licences issued are available in the Weekly Bulletins of Import and Export Trade Control published during the relevant periods, copies of which are available in the Parliament Library.

#### Import of Photographic Goods

2499. Shri M. Khuda Bakhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that more than one licence was issued for the import of photographic goods falling under Serial Nos. 303 and 305 of Part IV of the Import Trade Control Schedule to some firms for the same period, same currency area and same serial number for the period January to June, 1954;

(b) if so, the full particulars thereof; and

(c) the authority under which such import licences were issued?

The Minister of Commerce (Shri Kanungo): (a) to (e). Presumably the Honourable Member is referring to additional or supplementary licences issued for the import of photographic goods. These were granted in pursuance of the import policy announced in the Public Notice No. 47-ITC(PN)/54, dated the 11th May, 1954, a copy of which has been placed

on the Table of the Sabha in reply to Unstarred Question No. 2497 today. Detailed particulars of such licences issued are available in the Weekly Bulletins of Import and Export Trade Control published by the Chief Controller of Imports and Exports. Copies of the Bulletins are available in the Parliament Library.

#### Import of Photographic Goods

2500. Shri M. Khuda Bakhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount of licences granted and imports made of photographic goods falling under serial Nos. 303 and 305 of Part IV of the Import Trade Control Schedule separately, half-yearly licensing period-wise and from different currency areas, from January—June 1945 to the last licensing period;

(b) the number of importing firms who made those imports for both items separately, licensing period-wise as above; and

(c) the amount of import licences granted against D.G.S. & D. and Railway Contracts to Actual Users and as RAW MATERIALS, for items falling under serial Nos. 303 and 305, half-yearly licensing period-wise as above from January/June 1945 to the last licensing period?

The Minister of Commerce (Shri Kanungo): (a) to (c). Statistics pertaining to import licensing prior to the year 1948 are not available. A statement showing currency-wise number and value of import licences granted for photographic goods falling under S. Nos. 303/IV and 305/IV of the Import Trade Control Schedule during the licensing periods January-June, 1948 to October, 58-March, 58 is laid on the Table. [See Appendix IV annexure No. 60]. It may be stated that the statistics relating to the number of import licences granted are available only from the year 1951 onwards. The information relating to the amount of import licences

granted for Photographic goods against D.G.S. & D and Railway contracts to Actual Users and as Raw Materials is being maintained separately from January-June, 1957 licensing period onwards and has been incorporated in the statement [See Appendix IV, annexure No 60]

Actual import figures of photographic goods for the years prior to 1957 are not separately available as the items were not specifically shown in the old Import Trade Classification which was in force upto the 31st December, 1956. A statement showing the currency-area-wise import figures of photographic goods for the years 1957 to 1959 (January-May) is also laid on the Table [See Appendix, IV, annexure No 60]. It may be added that actual import figures corresponding to licences granted are not available.

#### Import of Photographic Goods

**2501. Shri M. Khuda Bukhsh:** Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that any *ex-gratia* licences for the import of photographic materials falling under serial Nos 303 and 305 of Part IV of the Import Trade Control Schedule were granted during the licensing periods January—June, 1956 to April/September, 1958,

(b) if so, the full particulars thereof, and

(c) the authority under which such import licences were allowed?

**The Minister of Commerce (Shri Kanungo):** (a) and (b) Yes, Sir Detailed particulars of such licences issued are available in the Weekly Bulletins of the Import and Export Trade Control for the relevant periods, copies of which are available in the Parliament Library.

(c) *Ex-gratia* licences are sometimes granted against applications received in the periods which could not

be disposed of for one reason or the other in the same period or which were once rejected but restored subsequently on appeal and where it is established that laches for delay were on the part of licensing authorities and the applications could not be finalised or were wrongly rejected.

#### Import of Photographic Goods

**2502. Shri M. Khuda Bukhsh:** Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that the Government is insisting on issue of minimum-value licences of Rs 2,500 for Serial Nos 303 and 305 of Part IV in spite of several requests for the removal of the clause by photographic associations from all over India who have pointed out that such imposition has brought about illegal trading in import licences, by *non-bona fide* traders who are now in a position to get a licence for Rs 2,500 even on a stray performance of Rs 101 compared to a regular performance of Rs 1 lakh by a *bona fide* importer, and

(b) whether the Government intend to take any restrictive measure to stop this trading of licences in photographic goods?

**The Minister of Commerce (Shri Kanungo):** (a) The minimum value limit for the grant of quota licences for photographic sensitised materials has been fixed with a view to relieve shortage of these goods in the country and to give incentive to the small Established Importers to establish themselves in this line. The Government have no information regarding the alleged trafficking in quota licences for photographic materials. If any cases of trafficking in import licences come to the notice of the Government, suitable penalties as provided for in the Import and Export Control Act 1947 are imposed on the firms or the individuals concerned.

(b) Does not arise.